

In the High Court of Judicature, Bombay.

Wednesday, the 29 day of August 1864.

SPECIAL APPEAL No. 399 of 1864.

Changao bin Dur
Inhabitant of the Konkan
District - (Original Plaintiff) Appellant

versus

Gungaram Anaji
Shet, of the Konkan Dis-
trict - (Original Defendants) Respondent

Rs. 22-0-0-

The claim in the Original Suit was to ^(Plaintiffs) recover his share of land that said which he stated Gungaram had occupied without right since the 17th 65. (A. S. 1843).

In Appeal No. 476 of 1863 the ^{High Judge} the District of ^{the Konkan} at ^{Tanuch} the Decree of the ^{Hooffat} ^{Ben} who ^{had} ^{reversed} ^{the} ^{claim} ^{with} ^{costs}.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the stating Judge is con-
-trary to law and usage having
the force of law in that the res-
-pondent

MEMORANDUM OF COSTS incurred in Special Appeal No. 399
of 186 4 against the decision of the *Acting Judge* of the
District of *the Montum* and disposed of on the *29th Augt 1864*
by *Confirming the same with costs*

BY THE APPELLANT—

In the District.

In the <i>Moonseff's Court</i>	18 2 2	
In the <i>Acting Judge's Court</i>	1 10 9	
		19 12 11

In this Court.

Stamp for Memorandum of Special Appeal	2 "	
Stamps for copies of Decree and Judgment	3 "	
Stamp for Vukeelutnama	2 "	
Batta for Process and Postage	1 "	
Sectioner's Fee	" 15	
Vukeel's Fee	"	
		06

Rupees.... 29 7 5

BY THE RESPONDENT.

In the District.

In the <i>Moonseff's Court</i>	8 6 8	
In the <i>Acting Judge's Court</i>	4 8 9	
		12 15 5

In this Court.

Stamp for <i>Vukeelutnama</i>	4 "	
Vukeel's Fee	" 10 9	
		4 10 9

Rupees.... 17 10 2



C. Mune
Sealer

C. Mune
Acting Registrar

29th day of August 1864